

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(20)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBAER :

PETITION NUMBER : CP/46/2017

NAME OF THE PETITIONER(S) : S. K. Ganesan & 2 others

NAME OF THE RESPONDENT(S) : Balaji Rubber & Reclaims pvt ltd & 8 ors

UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

① Dr. K. S. Ravichandran, PCS

&
S. Manjula Devi, Adv
For KSR & Co, CBI

For Petitioners

[Signature]

[Signature]

② M. Roshan AIR

For CBI VISHNU

Respondents

ORDER

Counsel representing both the parties are present. Counsel for petitioner made his submissions. The Bench is satisfied that the provisions under Sec.244 of the Companies Act, 2013, have been complied with. The petition is admitted for hearing. Counsel for petitioner insisted on passing orders on the interim prayers. Counsel for respondent prayed time for filing counter and for making submissions in relation to the interim prayers. Time extended at request. Put up on 25.10.2017 at 10.30 A.M.

—sd—
K Anantha Padmanabha Swamy
Member (Judicial)

bc